

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Review Application No 2 of 2006**  
(In OA No. 291/05)

Jabalpur this the 12<sup>th</sup> day of January, 2006.

1. The Union of India, through its Secretary, Ministry of Railway Rail Bhawan, New Delhi.
2. The General Manager, West Central Railway, Jabalpur Division, Jabalpur.
3. The Chief Medical, Superintendent, West Central Railway Jabalpur.

**V E R S U S**

Smt. Uma Davi Nareliya  
W/o Late Shri K.C. Nareliya  
R/o 196 Bhalarpura  
Tamaskar Ka Bada, Jabalpur

Respondents

**O R D E R (in circulation)**

**By Madan Mohan, Judicial Member-**

This review application has been filed to review the order passed by the Tribunal on 22.11.2005 in OA No. 291 of 2005.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme court in the case of **Union of India Vs. Tarit Ranjan Das**, 2004 SCC(L&S) 160 has held that the Tribunal cannot act as an appellate court while reviewing the original orders.

3. In view of the foregoing, we do not find any merit in this RA, and accordingly, the same is rejected at the circulation stage itself.

(Madan Mohan)  
Judicial Member